

NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH, COURT – II  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL  
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 05.06.2024 AT  
10.30 A.M. THROUGH PHYSICAL HEARING:

PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)  
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)

APPLICATION NUMBER : --  
PETITION NUMBER : CP/68(CHE)2023  
NAME OF THE PETITIONER : T.Amarnath  
NAME OF THE RESPONDENT(S) : M/s. Purasawalkam Dhana Vardhana  
Saswatha Nidhi Ltd  
UNDER SECTION : Sec 73(4) of CA, 2013

K. MANI RAMAN

Counsel for  
Petitioner

ARTHI FERNANDES

Counsel for  
Respondent

**3.CP/68(CHE)/2023**

**ORDER**

Ld. Counsel Mr. K. Manivannan for the Petitioner. Ld. Counsel Ms.Aarthi Fernandes for the Respondent.

This is an Application made under section 73(4) of Companies Act, 2013 seeking repayment of deposit of the Petitioner from the company.

Respondent in their counter dated 14.02.2024 stated that the matters of this company is already subject matter of criminal complaint filed and pending before the Special Court under Tamil Nadu Protection of Interest of Depositors Act, 1997. Further the Respondent stated that the deposits of the company do not fall within the purview of deposits under Section 73 of the Companies Act, 2013 and fall within the exception to deposits as carved out under the Companies (Acceptance of Deposit) Rules, 2014.

Arguments partly heard.

Post the Petition for hearing on **31.07.2024**.

**-Sd-**

**RAVICHANDRAN RAMASAMY**  
**Member (Technical)**

phk

**-Sd-**

**JYOTI KUMAR TRIPATHI**  
**Member (Judicial)**